

SHRI MOHAN DHARIA: I have stated on the floor of the House that the involvement of people in the process of the Five-year Plan will be a major consideration for us. All State Governments are also requested to take, at official and non-official levels, the people at the grass-root levels into confidence while formulating the Five-year Plan.

Publicity and Social Censure of those found guilty of economic crimes

*423. **SHRI RAJDEO SINGH:** Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Law Commission has suggested that publicity and social censure of those found guilty of economic crimes will to a large extent help Government curb this evil; and

(b) if so, whether the All India Radio propose to allot time in its programmes, like the Sport Service, to highlight, in detail the activities of criminals charged of economic crimes, to cleanse the society of the unhealthy trends?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): (a) and (b). Yes, Sir. Law Commission in its Forty-Seventh Report on the Trial and Punishment of Social and Economic Offences has suggested publicity and social censure of those found guilty of social and economic offences and in that respect made certain recommendations for the amendment of various Central Acts. The recommendations of the Law Commission are under examination in the administrative Ministries concerned.

SHRI RAJDEO SINGH: After independence our respected leader Pandit Jawaharlal Nehru declared that black-marketeers will be hanged on the nearest lamp-post. We fought for freedom and for certain values in life. In this context, may I know whether the Government will, besides the Law Commission's

recommendations, also think it appropriate to make it known to all the countrymen about the details of the socio-economic criminals?

SHRI I. K. GUJRAL: About hanging of blackmarketeers, I am in agreement with him that they must be hanged, but unfortunately, the Ministry has not yet been given the powers to hang them. So far as we have powers, we take due notice of such criminals from time to time when the offences deserve the notice of the country.

SHRI RAJDEO SINGH I am talking about the convictions for bribery and corruption. under investigation by the CBI etc. What is being done in respect of such cases so that people might know such thing.

SHRI I. K. GUJRAL: In certain respects the hon. Member is correct but this question does not directly concern my Ministry. I have read only the relevant para concerning publicity; I have not read the whole report. That would have taken more time for me on a subject which does not directly concern me...

SHRI RAJDEO SINGH: There are reports of the CBI regarding those who are convicted under certain charges of bribery etc.

MR. SPEAKER: Your question was about the Law Commission. According to the rules, when the document is accessible, no references are allowed. But anyway, this has come. What is it that you actually want to ask?

SHRI RAJDEO SINGH: My question is this. There are persons who are guilty of corruption and bribery. They are convicted by the courts. They should also be publicised by the All India Radio. That is my question.

SHRI I. K. GUJRAL: It is our practice to take due notice in our bulletin of major and signified violations of excise and customs regulations, Act, etc.,

and convictions under the bribery offences. All India Radio does not take due notice of such convictions

SHRI K. S. CHAVDA: The hon. Member Shri Jyotirmoy Bosu stated in the House the other day that Rs. 8.64 crores were collected from the sugar mangates by the Ruling Congress.

MR. SPEAKER: This has nothing to do with the original question.

SHRI K. S. CHAVDA: The question arises whether the All India Radio will broadcast such things or not.

MR. SPEAKER: Do not try to take undue advantage; do not use the Question Hour for that. Even Question Hour is not spared. I am very sorry. The question of relevancy also is there.

SHRI N. K. P. SALVE: It is necessary to take very drastic measures against the hoarders. In Madhya Pradesh, they carried out extensive raids in Indore and other places against the hoarders. I would like to know this from the hon. Information Minister, because this is something in which the people are interested and one would expect that they would be publicised widely, when raids have been carried on on such a large scale.

SHRI I. K. GUJRAL: I do not have details about the Madhya Pradesh raids. But generally speaking, we do mention in our bulletin whenever such raids are organised.

SHRI P. G. MAVALANKAR: In his reply the hon. Minister stated that if he had the power he would have hanged the offenders. May I know whether any Government department has any power to hang anybody? Is it not the power of the courts?

MR. SPEAKER: He said, he has no power to hang anybody.

SHRI P. G. MAVALANKAR: He said unfortunately he had no power.

SHRI JAGANNATH RAO: May I know whether the Law Commission's recommendations are going to be implemented; if so, by which Ministry of the

Government of India, in regard to amendment of the Essential Commodities Act?

SHRI I. K. GUJRAL: I have said that recommendations of the Law Commission are under examination in different Ministries.

Criticism of Industrial Licensing Policy by Industrial Houses in Central Advisory Council of Industry

*424. **SHRI ARJUN SETHI:**
SHRI S. A. MURUGANANTHAM;

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether at a recent meeting of the Central Advisory Council on Industry, some Big Industrial Houses criticised the present industrial policy of the Government; and

(b) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) At the meeting of the Central Advisory Council of Industries held on 18th November, 1972, a few members felt that certain aspects of the present industrial policy of the Government stood in the way of speedy industrial growth

(b) Government will continue to implement such policies as will contribute to accelerated industrial growth consistent with social justice.

SHRI ARJUN SETHI: Since a few months it appears that big industrial houses are indulging in wild criticism of the present industrial policy of the Government so as to pressurise the Government for their own benefits. I would like to know the steps, if any, which Government have taken to frustrate such movement of the big business and industrial houses.

SHRI SIDDHESHWAR PRASAD: Government are not going to be pressurised by such expression of views. As has been